

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 2/TT/2015**

Subject : Truing up of transmission tariff for the 2009-14 tariff period and determination of transmission tariff for 2014-19 tariff period for **Asset-I: (a)** 50 MVAR Bus reactor at Hisar Sub-station **(b)** LILO of 400 kV Moga-Hissar line, ICT-I at Fatehabad Sub-station, 4 nos. 220 kV line bays (feeders from Fatehabad-1 and Fatehabad-2) and 50 MVAR bus reactor bay along with associated bays at Fatehabad Sub-station, **(c)** Total upstream system including Malerkotla-Ludhiana-Jalandhar transmission line along with associated bays at Ludhiana Sub-station Malerkotla Sub-station, **Asset-II: (a)** ICT-I along with associated bays at Ludhiana Sub-station; **(b)** ICT-II along with associated bays at Ludhiana Sub-station, **Asset-III:** 315 MVA, 400/220 kV ICT-II along with associated bays at 400/220 kV Fatehabad Sub-station under Northern Region System Strengthening Scheme-III in Northern Region .

Date of Hearing : 13.1.2016

Coram : Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. and 16 others

Parties present : Shri M.M.Mondal, PGCIL  
Shri Vivek Kumar Singh, PGCIL  
Shri S.S.Raju, PGCIL  
Shri D.K Karma PGCIL  
Smt. Sangeeta Edwards, PGCIL  
Shri S.C Taneja, PGCIL  
Shri S.K.Venkatesan, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri B.L Sharma, Rajasthan Discoms  
Shri S.K Agarwal, Advocate, Rajasthan Discoms  
Shri S.P Das, Advocate, Rajasthan Discoms  
Smt. Neelam, Advocate, Rajasthan Discoms



## Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for trueing up of transmission tariff for 2009-14 tariff period and determination of transmission tariff for 2014-19 tariff period for **Asset-I: (a)** 50MVAR Bus reactor at Hisar Sub-station **(b)** LILO of 400 kV Moga-Hissar line, ICT-I at Fatehabad Sub-station, 4 nos. 220 kV line bays (feeders from Fatehabad-1 and Fatehabad-2) and 50 MVAR bus reactor bay along with associated bays at Fatehabad Sub-station,**(c)** Total upstream system including Malerkotla-Ludhiana-Jalandhar transmission line along with associated bays at Ludhiana Sub-station Malerkotla Sub-station, **Asset-II: (a)** ICT-I along with associated bays at Ludhiana Sub-station; **(b)** ICT-II along with associated bays at Ludhiana Sub-station, **Asset-III:** 315 MVA, 400/220 kV ICT-II along with associated bays at 400/220 kV Fatehabad Sub-station under Northern Region System Strengthening Scheme-III in Northern Region.
- b) The transmission charges for the instant asset was approved vide order dated 4.4.2011 in Petition No.268/2010. Transmission tariff of Asset-I was revised vide order dated 7.2.2013 in Petition No.305/2010.
- c) Additional capitalization claimed for Asset-I is ₹1335.10 lakh, ₹245.53 lakh, ₹352.49 lakh and ₹90.83 lakh for 2009-10, 2010-11, 2011-12, 2013-14 respectively and de-capitalization of ₹142.19 lakh, ₹147.55 lakh in 2009-10 and 2010-11 respectively for 2009-14 tariff period. For Asset-II, additional capitalization is ₹195.70 lakh, 115.97 lakh, ₹323.87 lakh and ₹89.00 lakh in 2009-10, 2010-11, 2011-12, and 2013-14 respectively. For Asset-III, ₹258.82 lakh, ₹25.00 lakh, 97.32 lakh for 2009-10, 2010-11 and 2011-12 respectively.
- d) Additional capitalization projected in 2014-15 is ₹316.71 lakh for Asset-I and ₹844.52 lakh for Asset-II in 2014-19 tariff period.

2. In response to a query of the Commission with regard to additional capital expenditure and the date of the court judgment for land compensation, the representative of the petitioner submitted that the judgement was delivered on 23.5.2015. The representative of the petitioner also submitted that a part payment has already been made during 2014-15.

3. In response to another query of the Commission regarding notional DOCO, the representative of the petitioner submitted that the notional DOCO is worked out on weighted average basis as per the provisions of 2014-19 Tariff Regulations.

4. The commission directed the petitioner to submit the following information on affidavit by 20.1.2016 with copy to respondents:-

- a) Whether all the balance/retention payments for assets under this petition have been claimed or some payments are still to be claimed?



- b) Justification for increase in actual additional capital expenditure vis-à-vis that approved for Asset-I and Asset-II in 2009-14 tariff period.
- c) Whether actual equity infused for the additional capitalisation during 2009-14 tariff period is not less than 30% for the given transmission asset?
- d) Copy of court case for enhanced compensation towards land, substantiating the claimed amount. Further, amount of compensation actually paid in 2014-15 and yet to be paid.
- e) Justification for considering notional DOCO as 1.6.2008, while the Asset-II (b) was commissioned on 1.7.2008.
- f) Actual payments made for additional capitalization for 2014-15 towards enhanced land compensation.

5. The Commission observed that the petitioner shall indicate the relevant provisions of the Regulations under which the additional capitalization claims have been made in the petitions.

6. The Commission also directed the petitioner to submit the rejoinder to the replies, if any, filed by the respondents by 20.1.2016. The Commission observed that in case, the above information is not received within the specified date, the petition will be disposed on the basis of the information already available on record.

7. Subject to the above, order in the petition was reserved.

By order of the Commission

sd/-  
V. Sreenivas  
Dy. Chief (Law)

